

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION**  
**DIRECT RECRUITMENT (FROM BAR) – 2024**

**ADVERTISEMENT**

1. Applications are invited from the eligible practicing Advocates for filling-up 03 (Three) vacant post(s) of **ADDITIONAL DISTRICT AND SESSIONS JUDGE**, by direct recruitment, in the Uttarakhand Higher Judicial Service, in the pay scale of J-5 i.e. ₹ 144840-194660 in accordance with the provisions of Uttarakhand Higher Judicial Service Rules, 2004 (as amended from time to time).

2. **The existing vacancy (category-wise)** is as under: -

No. of Vacant Posts	Category	
	Vertical Reservation	Horizontal Reservation
01	General	Uttarakhand Female
01	Economically Weaker Section (E.W.S.)	Unreserved
01	Scheduled Caste (S.C.)	Unreserved

3. **Note:-**

- (i) The reservation for the post of General (UF), E.W.S. & S.C. shall be applicable only for the permanent residents of the State of Uttarakhand.
- (ii) For claiming reservation in General (UF) category, an applicant has to furnish her domicile/ permanent resident certificate duly issued by the competent authority of the Government of Uttarakhand.
- (iii) For claiming reservation in EWS category, an applicant has to furnish certificates, confirming his/her category duly issued by the competent authority of the Government of Uttarakhand as provisioned in G.O. No. 123/XXX(2)/2019-30(1)/2019 dated 29.04.2019.  
Applicants are advised to claim reservation under EWS category after ascertaining that they are covered under the said category in accordance with the Notification No. 64/XXXVI(3)/2019/19(1)/2019 dated 07.03.2019 issued by the Government of Uttarakhand.
- (iv) For claiming reservation in S.C. category, an applicant has to furnish certificate confirming his/her category and domicile/ permanent resident certificate duly issued by the competent authority of the Government of Uttarakhand.

4. **Age of Applicant:**

Applicants to the direct recruitment must **have attained the age of 35 years and must not have attained the age of 45 years, on the 1<sup>st</sup> day of January 2024.** In other words, applicants should have been born on or after **02.01.1979** and not later than **01.01.1989.**

Relaxation of 5 years in maximum age limit will be admissible for S.C. category in accordance with G.O. No. 1399/XXX(2)/2005 dated 21.05.2005.

5. **Eligibility/ Qualifications for the Applicants: -**

[A] No person shall be eligible for appointment to the post of Additional District & Sessions Judge in Uttarakhand Higher Judicial Service by direct recruitment from Bar, unless:-

- (i) He/ She is a Citizen of India.
- (ii) He/ She has practiced as an Advocate for not less than seven years **\*continuous standing** at bar, as on the first day of January 2024. *(Certificate of competent authority is required.)*
- (iii) Prosecuting Officers/ Assistant Prosecuting Officers are also treated to be an Advocate and are eligible as per the Judgments passed by Hon'ble Supreme Court in "Civil Appeal No. 561 of 2013; Deepak Aggarwal Vs. Keshav Kaushik & Others".

**Note:** 'No Objection Certificate issued by the Competent Authority has to be produced at the time of Interview/ Viva-voce by such Prosecuting Officers/ Assistant Prosecuting Officers'.

\* In "Civil Appeal No. 1698 of 2020; Dheeraj Mor Vs. Hon'ble High Court of Delhi" Hon'ble the Supreme Court observed that an advocate/ pleader should be in practice in the immediate past for 7 years and must be in practice while applying on the cut-off date mentioned in the advertisement and should be in practice as an advocate on the date of appointment i.e. the advocate has to be continuing in practice for not less than 7 years as on the cut-off date and at the time of appointment to the post. *(Practice during different time periods along with breaks shall not be considered as fulfilling the eligibility condition as mentioned in sub-clause (ii) of clause 5. above)*

[B] The Character of the applicant must be such as to render him/her suitable in the opinion of the Hon'ble the Governor of Uttarakhand, in all respects for appointment to the service. The applicants must enclose a certificate of Experience and Character from the District Judge of the respective District in which the applicant is practicing as an Advocate or in case, the applicant is practicing before Hon'ble the Supreme Court/ any Hon'ble High Court, he/she must enclose the certificate of experience and character issued by the Registrar (competent authority) of the said court along with the application form. The certificate, in original, must disclose the entire experience claimed, clearly mentioning the duration of continuous practice (i.e. date, month & year). The certificate having a confusing period of standing or if original certificate issued by the competent authority is not submitted, such application forms will be summarily rejected. The period of standing as an Advocate shall be counted on continuous basis only.

[C] The applicant for recruitment to the Service must possess thorough knowledge of Hindi in Devnagari Script and English. **The question papers shall be Bilingual i.e. English and Hindi Language but the candidates shall have a choice to answer either in Hindi or English.**

- [D] Any person dismissed from service by the Central or State Government or convicted by any court for an offence involving moral turpitude shall not be eligible for appointment.
- [E] No applicant shall be eligible for recruitment, unless he/ she is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of duties as a member of the service. The selected candidate(s) will have to undergo the prescribed Medical Tests and Character Verifications, as applicable to Gazetted Government Servants of State of Uttarakhand.

6. **Examination Fees:-**

Category	Examination Fees
General (Uttarakhand Female)	Rs. 1000/-
Economically Weaker Section (E.W.S.)	Rs. 750/-
Scheduled Caste (S.C.)	

The aforementioned fees shall be payable in favor of 'Registrar General, High Court of Uttarakhand, Nainital' by way of account payee Demand Draft/ Banker's Cheque of any Bank payable at Nainital. Applications without the prescribed fee would not be considered.

**Fee once paid shall not be refunded, in any case.**

7. **Documents to be attached with the Application:-**

- [A] Applications will be entertained only on prescribed proforma (Annexure-I) given with this advertisement, which can also be downloaded from the official website of Hon'ble the High Court of Uttarakhand, Nainital i.e. [www.highcourtofuttarakhand.gov.in](http://www.highcourtofuttarakhand.gov.in), from 'Results/ Recruitments' Section.
- [B] The account payee Demand Draft/ Banker's Cheque of requisite fees, as described in Clause 6 of the Advertisement.
- [C] Two self-addressed envelopes (size 25cm. X 11cm.) with postage stamp of ₹26/- affixed on each envelope.
- [D] Self-attested copies of certificates of academic qualifications/ testimonials.
- [E] Self-attested copies of Domicile (Permanent Resident)/ Category certificate of the candidate, issued by the competent authority indicating clearly the candidate's Category, village/town, the place of which candidate is ordinarily a resident (permanent resident) of State of Uttarakhand.

8. **Disqualifications:-**

**The candidature of any applicant/ candidate would liable to be cancelled at any stage of the recruitment process, if any of the following facts is found:-**

- [A] If he/she has more than one spouse living at a time or married to a person having already a spouse living;
- [B] If already working in the service of Union Government or of the State Government, or any department working under a statute or act passed by the Government, as such;
- [C] In case dismissed or removed from the service by any competent Court, Government or any Authority;
- [D] In case convicted of an offence involving moral turpitude or has been debarred permanently or disqualified by any Court or Public

Service Commission or Selection Board, constituted under the statutory provisions by the Government;

- [E] If found to be involved in any such case (Civil or Criminal), which in the opinion of the Appointing Authority, is not suitable to discharge the functions as a Judicial Officer;
- [F] If found guilty of professional misconduct under the provisions of the Advocates Act, 1961 or any other law for the time being in force;
- [G] If he/she does not fulfill any of the provisions of Uttarakhand Higher Judicial Service Rules, 2004 (as amended) regulating the procedure of selection & appointment of Judicial Officers (H.J.S.) through direct recruitment, including the rules, regulations and orders generally applicable to the Government servants serving in connection with the affairs of the Uttarakhand State;
- [H] In case of impersonation by or for the candidate;
- [I] In case of submitting any forged or fabricated document in support of his /her candidature;
- [J] **If any material information is concealed or any false information is provided, at any stage of selection or appointment;**
- [K] If an attempt is made for improper or illegal means to seek permission to appear in examination or in the conduct of examination;
- [L] If any attempt is made to harass or passing threat or causing physical injury, or doing misbehavior or passing abuse/ insult to any officer or employees of the Court or other staff on duty at any stage of the examination;
- [M] If he/ she disobeys any directions, issued by the Invigilator or Observer or any other staff on duty, during the entire session of examination;
- [N] If he/she uses or attempts to use unfair means or brings any item, which is not allowed generally in the examination centre or rooms/ hall or causes harm to any belongings of the said centre or rooms/ hall or talks with any other candidate or any person or disturbs the fellow candidates in any manner, during the complete session of examination;
- [O] Mobile phones, laptops, tablets, blue tooth devices or any electronic & communication devices including calculators or programmable devices are completely banned and will not be allowed inside the main entry of the examination centre;
- [P] Canvassing in any form, at any stage of selection & appointment, will be a disqualification;
- [Q] Any Criminal Antecedents, in case, convicted by any Court of Law;

Any violation of these instructions shall entail legitimate action including cancellation of candidature and expulsion from examination further including ban from future examination(s) of the Court.

**Note:-**

- (i) Candidates are advised to take due care in furnishing each & every particulars, and cautioned that they should not furnish any particulars that are false or misleading or suppress any material information while filling up the application form.

(ii) The admission of candidate at any stage of examination is purely provisional, subject to the satisfaction of the prescribed eligibility conditions & conditions for disqualification. At any stage, if it is found that any infringement of any kind, pertaining to the aforementioned conditions has been made by the candidate, his /her candidature will be rejected out rightly, without assigning any reason.

9. The last date for submission of duly completed application form by Registered or Speed Post/ Courier/ By-hand in the office of "Registrar General, High Court of Uttarakhand, Nainital" is **10.06.2024 by 4.00 P.M.** The envelope containing the Application Form must clearly mention on its top "**Application for H.J.S. (DIR) Examination - 2024**". The High Court will not be responsible for any delay whatsoever, in timely receiving of application complete in all aspects.

**Application received after the last date and time as mentioned above will not be entertained.**

The list of candidates eligible to appear in the Preliminary/ Mains Examination will be uploaded on the website of High Court in due course.

10. **Selection/ Recruitment Process:-**

[A] The examination for H.J.S. (Direct recruitment) shall be conducted in three parts: -

- (i) Preliminary examination,
- (ii) Main examination,
- (iii) Viva-voce.

[B] The Preliminary examination shall be objective type (multiple choice questions) of 90 minutes duration comprising of 100 questions (on OMR sheet) to test the overall knowledge of the candidates with respect to the following : -

- (i) English Language
- (ii) General Knowledge
- (iii) Current Affairs
- (iv) History and Geography
- (v) Science and Technology
- (vi) Sports
- (vii) Law and the Constitution of India

**Note:-**

**CONSIDERING THE NUMBER OF CANDIDATES PERMITTED TO APPEAR IN THE EXAMINATION, THE MODE OF EXAMINATION (PRELIMINARY/ MAINS (WRITTEN) EXAMINATION) WILL BE DECIDED BY THE HIGH COURT.**

[C] The Syllabus of Mains (Written) Examination is given at Annexure-II of this advertisement.

[D] The basic knowledge of computer operation mentioned in Part I of Paper I of Mains (Written) examination shall be qualifying in nature.

[E] Date and venue of Preliminary/ Mains (Written) Examination shall be intimated in due course.

Candidates are required to continuously visit the website of High Court of Uttarakhand for further information & updates.

- [F] The candidates, whose name uploaded in the list of eligible candidates on the High Court's website, if do not receive the Admit Card for any reason whatsoever, can get duplicate Admit Card on supply of his/her Two passport size photographs and a Photo Identity Card i.e. ADHAAR Card / Voter I.D. Card / Driving License / Passport/ PAN Card to the satisfaction of the Registry one hour before the commencement of examination on the scheduled date at the venue of examination.
- [G] The result of Preliminary Examination (if held) shall be uploaded on the website of the High Court. The candidates, who **qualify the Preliminary Examination and permitted by the High Court, shall be called for Mains (Written) Examination with the same Admit Card**, which was issued for Preliminary examination.
- [H] The result of Mains (Written) Examination will also be uploaded on the website of the High Court.
- [I] Candidates, who will secure below-mentioned marks as per their category in Preliminary Examination, shall only be called to appear in the Mains (Written) Examination:

General (UF)	Minimum 50% or more marks
EWS	
SC	Minimum 45% or more marks

Note: *Candidates not more than 15 times the number of vacancy shall only be admitted to the Mains (Written) Examination.*

- [J] The General (UF) & EWS category candidates obtaining minimum 40 percent marks in each paper and minimum 50 percent marks in aggregate and SC Category candidates obtaining minimum 30 percent marks in each paper and minimum 40 percent marks in aggregate in the Mains (Written) examination shall be eligible to be called for the Viva-voce.
- [K] **The candidates have to produce original copies of all the documents of educational qualification(s) or any professional degree/ diploma/ course (along with mark sheet of each year/ semester) at the time of Viva-Voce.**

#### 11. Check List:

- **Application Form (in original), completely filled up in all respect, signed & dated.**
- **The applicant must affix his/her 'Self-Attested' passport size photograph on the Application Form & Admit Card.**
- Copy of Matriculation / 10<sup>th</sup> Standard or equivalent Certificate mentioning Date of Birth, and Mark sheet issued by Central / State Board indicating Date of Birth in support of their claim of age (Self attested copy be attached).
- Copy of Intermediate/ 12<sup>th</sup> Standard or equivalent Mark sheet and Certificate (Self attested copy be attached).
- Copy of Degree / Diploma certificate along with final year/ semester marks sheet as proof of educational qualification claimed in the

Application Form. In the absence of Degree / Diploma certificate, Provisional Certificate (**not more than 06 months old from the date of issuance of this advertisement**) along with final year/ semester marks sheet will be accepted. (Self attested copies be attached).

- Copy of Certificate of Registration in Bar Council. (Self attested copy be attached).
- Copy of Domicile/ Permanent Resident Certificate of the candidate issued by the Competent Authority of Government of Uttarakhand. (Self attested copy be attached).
- Category/ Caste certificate (if applicable) of the candidate issued by the Competent Authority of Government of Uttarakhand. (Self attested copy be attached).
- Certificate of Experience as an Advocate from the District & Sessions Judge of the District or Registrar General / Registrar (Competent Authority) of the High Court or Secretary General/ Competent Authority of Hon'ble the Supreme Court, as the case may be, for the entire experience claimed, clearly mentioning the duration of practice (date, month and year). (**To be attached in original**).
- Certificate of Character from the District & Sessions Judge of the District or Registrar General / Registrar (Competent Authority) of the High Court or Secretary General/ Competent Authority of Hon'ble the Supreme Court, as the case may be. (**To be attached in original**).
- Photo Identity Card i.e. ADHAAR Card / Voter I.D. Card / Driving License / Passport/ PAN Card (Self attested copy be attached).
- Examination Fee in the form of Account Payee Demand Draft/ Bankers Cheque. (**To be attached in original**)
- Two self-addressed envelopes (size 25cm. X 11cm.) with postage stamps of ₹26/- affixed on each envelope.

**Note:**

- (i) **Incomplete application form (inclusive of the desired enclosures) will liable to be rejected summarily.**
- (ii) **Candidates are required to fill all the clauses/ points of the application form and not to leave any clause/ points unfilled. In case, no/ nil information is to be provided for any clause(s)/ point(s) then 'N.A. or Nil' (as the case may be) should be written against the same.**

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION -2024**  
**DIRECT RECRUITMENT (FROM BAR)**

Roll No.....  
(For office use only)

Affix Self-  
Attested recent  
passport size  
colour  
photograph of  
the applicant

**APPLICATION FORM**

- Note:** (1) The application form should be filled by the applicant in his/ her own handwriting **in English language only.**
- (2) Applicant must affix recent passport size photograph on:  
(i) Application Form; (ii) Admit Card
- (3) Candidates are required to fill all the points/clauses/sub-clauses of the application form and not to leave any point/clause unfilled. In case no/nil information is to be provided for any point(s)/clause(s) then **'N.A. or Nil'** (as the case may be) should be written against the same.

1. Name of the applicant in Full (in Block letters)  
.....

2. Gender  Male  Female  Others  
(Please tick the appropriate circle)

3. (i) Place of Birth	.....
(ii) Permanent Address, & Pin Code	..... ..... .....
(iii) Correspondence Address, & Pin Code	..... ..... .....
(iv) Mobile No.	.....
(v) E-mail address	.....
(vi) Photo-Id Type & Number	.....

4. Date of Birth .....  
(dd/mm/yyyy)  
Age as on dated 01.01.2024 .....Years.....Months.....Days



5. Are you a Citizen of India?  Yes  No

6. For which category do you claim reservation?  
(Kindly enclose self-attested copy of certificate of prescribed category, if applicable)

- (a) General (Uttarakhand Female)   
 (b) Economically Weaker Section (E.W.S.)   
 (c) Scheduled Caste (S.C.)

7. (a) Are you married?  Yes  No  
 (b) If yes, do you have more than one living spouse/ you are married to a person having already a spouse living?  Yes  No

8. Father's / Husband's name and Place of his domicile.

Name.....  
 Place of his Domicile.....

9. Give particulars of all examinations passed (commencing with the matriculation or equivalent examination)

Sr. No.	Examination or Degree	Name of Board / University	Subject(s)	Year of Passing	Division	Percentage of marks obtained

10. Place where you are practicing as an Advocate & since when

Place.....  
Since.....

11. Whether the candidate is having 07 years of continuous practice as an Advocate?  Yes  No

If yes, specify the total period of practice .....Year.....Months.....Days  
(As on dated 01.01.2024)

12. Registration No. & the Year of Enrollment and Name of the Bar Council:-  
(Enclose self-attested copy of the Certificate)

.....

13. Whether practicing as a P.O./ A. P. O.  Yes  No

If Yes, Date of application/ issuance of N.O.C. ....

14. Knowledge of Languages other than English & Hindi:-

Sr.No.	Name of Language	Can Speak	Can Read	Can Write
(i)	.....	<input type="radio"/>	<input type="radio"/>	<input type="radio"/>
(ii)	.....	<input type="radio"/>	<input type="radio"/>	<input type="radio"/>
(iii)	.....	<input type="radio"/>	<input type="radio"/>	<input type="radio"/>

15. Any other relevant information, which is deemed fit to be mentioned:-

.....  
.....

16. Details of the Demand Draft/ Bankers Cheque: -

No: \_\_\_\_\_ Date: \_\_\_\_\_

Amount: \_\_\_\_\_ Bank: \_\_\_\_\_

17. Details of enclosures:

1	Certificate & Marks sheet of High School or equivalent certificate	Yes/ No
2	Certificate & Marks sheet of Intermediate/ 12 <sup>th</sup> Standard	Yes/ No
3	Final Year/ Semester Marks sheet along with Degree Certificate or Provisional Certificate of Graduation (if applicable)	Yes/ No
4	Final Year/ Semester Marks Sheet along with Degree Certificate or Provisional Certificate of LL.B or 5 year Integrated Course of Law (as applicable)	Yes/ No
5	Final year mark sheet along with degree certificate or Provisional certificate of any other qualification. (if applicable, please specify)	
	(.....)	Yes/ No
	(.....)	Yes/ No
	(.....)	Yes/ No
	(.....)	Yes/ No

6	Domicile/ Permanent Resident Certificate	Yes/ No
7	Caste/ Category certificate (if applicable)	Yes/ No
8	Experience and Character Certificate(s) issued by Competent Authority:(In original)	Yes/ No
9	02 Self-addressed envelopes affixing postal stamps of `26/- on each	Yes/ No
10	Demand Draft/ Bankers Cheque (In original)	Yes/ No
11	Photo Id card	Yes/ No
12	Any other, please specify (.....)	Yes/ No
	(.....)	Yes/ No
	(.....)	Yes/ No

**DECLARATION**

- I, \_\_\_\_\_ (Name of Applicant), hereby declare that all the information submitted by me in the Application Form is true and correct to the best of my knowledge. I will submit the desired documents as and when required.
- I have not been convicted in any case by any Court of Law.

**DATE:-**

**SIGNATURE OF CANDIDATE**

# HIGH COURT OF UTTARAKHAND

## UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION – 2024 (DIRECT RECRUITMENT (FROM BAR))

### -ADMIT CARD-

Name of Candidate:	Roll No: (For office use only)
Father's/ Husband's Name:	Gender:
Date of Birth:	Category:
Affix latest self-attested passport size colour photograph	SIGNATURE OF ISSUING AUTHORITY

**NOTE:** 1. CANDIDATE MUST AFFIX HIS/ HER 'SELF-ATTESTED' RECENT PASSPORT SIZED COLOUR PHOTOGRAPH ON THE APPROPRIATE SPACE ABOVE.

**- Please read the instructions given below carefully -**

#### IMPORTANT INSTRUCTIONS

1. Admit card is essential for entry to the examination centre. No candidate will be permitted to appear in the examination without admit card. The candidate will have to produce the admit card to the invigilators whenever asked for.
2. **BRING ONE OF THE PHOTO ID (IN ORIGINAL) AS CLAIMED IN THE APPLICATION FORM.** Candidate without photo ID proof will not be permitted to appear in the examination.
3. Candidates are advised not to bring any valuables to the examination centre, as there may be no arrangement for providing safe custody for the same. The High Court or the employees on duty at the examination centre will not be responsible for any loss in this regard. Further, no such grievances shall be entertained by the Invigilator or Officer or staff of the Court on duty there.
4. Candidate will be allowed to enter the examination centre/ hall 20 minutes before the commencement of the examination.
5. No candidate shall be allowed to enter in the examination hall after commencement of examination.
6. Candidates should check their pockets, desks, instrument boxes immediately after sitting on their seats. If any extra paper is found, it should be handed over to the invigilator before commencement of examination.
7. Candidate must use only BLUE/ BLACK PEN for answering the questions. Use of pencil for writing is not allowed.
8. The candidate must read the instructions given in the Question Booklet before attempting the questions. Failure to comply with any of the instructions given on the cover page of the Question Booklet may materially affect the result of the candidate or may render his/her candidature cancelled.
9. No Candidate shall be allowed to leave the examination centre till the examination is over.
10. Candidate shall leave the examination hall only after handing over the Answer Booklet to the invigilator when the examination is over. If a candidate carries the Answer Booklet outside the examination hall, action shall be taken against him/her as per rule. Candidate is permitted to take away the Question Paper only.
11. Cell phones, Pagers, Programmable Calculator, Bluetooth Devices, Earphones, Digital or Electronic Watch or any other electronic device are not allowed / strictly prohibited inside the examination centre. Any candidate found resorting to any unfair means or malpractice or any misconduct during the examination, including giving/ receiving help to/ from any candidate during the examination will be disqualified.
12. Smoking inside the examination centre is strictly prohibited.
13. Candidate should keep the admit card safely for future correspondence.
14. The candidature of the candidate is strictly provisional. If a candidate does not fulfill the conditions given in the advertisement or provides false information/documents, his/her candidature may be cancelled at any stage.
15. All candidates are expected to maintain order and discipline within the examination room/ hall. Disorderly conduct on the part of a candidate may result in his/ her expulsion from the examination room/ centre and cancellation of his/ her candidature.
16. No candidate will write his/ her roll number/ name at a place other than the cover page of the answer sheet.
17. Any mark/ number/ name/ signature on the answer sheet, which tends to disclose the identity of a candidate is strictly prohibited. Violation thereof may entail disqualification.
18. Candidates are advised to get prior proper information about the examination centre printed on the admit card to avoid any inconvenience.

# UTTAARAKHAND HIGHER JUDICIAL SERVICE-2024

## SYLLABUS FOR MAIN EXAMINATION

### Paper No.1

(100 Marks)

[A] It will be divided into two parts: -

#### **Part-I**

(50 Marks)

Current Affairs, Indian Legal History, Legal Maxims, Medical Jurisprudence, Basic knowledge of Computer Operation, Legal Phraseology.

#### **Part-II (Language)**

(50 Marks)

- (i) Essay in English
- (ii) Précis writing in English
- (iii) Translation of Hindi to English and English to Hindi specially containing the legal phrases.

### Paper No. 2

(100 Marks)

[B] The questions will be restricted to the field concerning:-

- (1) Civil Law 40 Marks.
- (2) Criminal Law 40 Marks.
- (3) Constitutional Law 20 Marks.

[C]

### Paper No. 3

(100 Marks)

- (1) Indian Evidence Act, 1872 30 Marks.
- (2) Code of Civil Procedure, 1908 30 Marks.
- (3) Code of Criminal Procedure, 1973 30 Marks.
- (4) Legal Drafting i.e. framing of Charges, Issues and Judgment writing, etc. 10 Marks.

Each paper will be of 2 hours duration.

[D]

### Viva-Voce

(100 Marks)

**Registrar General  
High Court of Uttarakhand  
Nainital.**

उत्तराखण्ड राज्य की आरक्षित श्रेणियों हेतु निर्धारित प्रमाण-पत्रों के प्रपत्र।  
प्रमाण-पत्र का प्रारूप  
उत्तराखण्ड राज्य की अनुसूचित जाति तथा अनुसूचित जनजाति के लिये जाति प्रमाण प्रपत्र  
(जैसा कि उ0प्र0 पुनर्गठन अधिनियम, 2000 के अन्तर्गत उत्तराखण्ड में लागू है)

प्रमाणित किया जाता है कि श्री/श्रीमती/कुमारी .....  
सुपुत्र/पत्नी/सुपुत्री श्री ..... निवासी ग्राम ..... तहसील .  
..... नगर ..... जिला ..... उत्तराखण्ड की .....जाति के  
व्यक्ति हैं, जिसे संविधान (अनुसूचित जाति) आदेश 1950 (जैसा कि समय-समय पर संशोधित हुआ) संविधान  
(अनुसूचित जनजाति उ0प्र0) आदेश 1967, जैसा कि उत्तराखण्ड राज्य में प्रभावी है, के अनुसार अनुसूचित  
जाति/अनुसूचित जनजाति के रूप में मान्यता दी गई है।

श्री/श्रीमती/कुमारी .....तथा अथवा  
उनका परिवार उत्तराखण्ड के ग्राम .....तहसील ..... नगर .....  
जिला ..... में सामान्यतया रहता है।

स्थान :

हस्ताक्षर .....

दिनांक :

पूरा नाम .....

मुहर :

पदनाम .....

जिलाधिकारी/अपर जिला मजिस्ट्रेट/सिटी

मजिस्ट्रेट/उप जिला मजिस्ट्रेट/तहसीलदार

/जिला समाज कल्याण अधिकारी।

उत्तराखण्ड सरकार

(प्रमाण पत्र निर्गत करने वाले कार्यालय का नाम एवं पता)

(अधिसूचना संख्या 64/XXXVI(3)/2019/19(1)/2019 दिनांक 07 मार्च, 2019 के अधीन)

आर्थिक रूप से कमजोर वर्गों के लिए आय एवं सम्पत्ति प्रमाण-पत्र

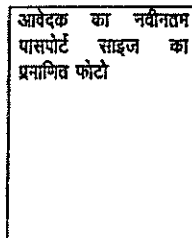
प्रमाण-पत्र संख्या.....वर्ष.....हेतु मान्य दिनांक.....

यह प्रमाणित किया जाता है कि श्री/श्रीमती/कुमारी.....  
पुत्र/पत्नी/पुत्री.....ग्राम/मुहल्ला.....  
पोस्ट ऑफिस.....जिला.....पिन कोड.....  
उत्तराखण्ड राज्य के मूल निवासी/स्थायी निवासी हैं, जिनका नवीनतम फोटो नीचे प्रमाणित है।  
इनके परिवार की सभी स्रोतों से वित्तीय वर्ष.....की औसत आय आर्थिक रूप से  
कमजोर वर्ग के लिए निर्धारित मानक ₹ 8.00 लाख (रुपये आठ लाख) से कम है और इनका  
परिवार निम्न में से कोई सम्पत्ति धारित नहीं करता है :-

- (I) कृषि भूमि 5 एकड़ या उससे अधिक, या
- (II) आवासीय गवन 1000 वर्ग फुट या उससे अधिक, या
- (III) अधिसूचित नगरपालिकाओं में 100 वर्ग गज या उससे अधिक के आवासीय मूखण्ड, या
- (IV) अधिसूचित नगरपालिकाओं के अलावा अन्य क्षेत्रों में 200 वर्ग गज या उससे अधिक के मूखण्ड।

2. श्री/श्रीमती/कुमारी.....जो कि.....जाति से हैं  
और भारत सरकार/उत्तराखण्ड सरकार की अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़ा  
वर्ग सूची में सम्मिलित नहीं है।

हस्ताक्षर सहित कार्यालय की मुहर  
नाम.....  
पदनाम.....



Copy forwarded for information and necessary action to:

1. Secretary General, Hon'ble Supreme Court of India, New Delhi.
2. All the Registrar Generals of Hon'ble High Courts of their respective Judicature, with the request to circulate it, among the members of the Bar.
3. Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Ld. District & Sessions Judges of Uttarakhand, with a request, for circulating it among the members of Bar and to paste a copy of it on Notice Board of the Court.
5. All the State Tribunals, with a request for circulation amongst the members of Bar and to paste a copy of it on the Notice Board of their respective Tribunals.
6. The President/ Secretary, High Court Bar Association, Nainital, with a request, for circulating it amongst the members of the Bar.
7. D.R.(I.T.), High Court of Uttarakhand, Nainital with a request to upload it on the website of the High Court, immediately.
8. Notice Board of the High Court of Uttarakhand, Nainital.
9. Guard File / Assistant concerned.

Sd/-  
Registrar (Inspection)